

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BANGALORE

CONTEMPT PETITION NO.170/00024/2021

IN

ORIGINAL APPLICATION NO.170/00340/2020

DATED THIS THE 23rd DAY OF APRIL 2021

**CORAM:**

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh.)

HON'BLE SHRI RAKESH KUMAR GUPTA MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore.)

Mrs. Sarah Fathima,  
D/o Late Mokhtar Ahmed  
Aged about 41 years  
Working as Superintendent of Police ,  
Criminal Investigation Department (CID)  
Carlton House, Palace Road,  
Bengaluru -560 001. ....petitioner

(By Advocate Ms. Anitha proxy for Shri I.Tharanath Poojary)

Vs.

1.Sri Ravi Kumar,  
Chief Secretary,  
Government of Karnataka,  
Vidhana Soudha,  
Bengaluru-560 001.

2.Smt.Hemalatha,  
Secretary to Government,  
Department of Personnel and  
Administrative Reforms,  
Vidhana Soudha,  
Bengaluru-560 001. ...Respondents

(By Advocate Shri M.V.Ramesh Jois for R 1&2)

O R D E R (ORAL)

**PER: SURESH KUMAR MONGA, MEMBER (J)**

A memo has been filed by Shri M.V.Ramesh Jois, learned counsel for respondents No.1 & 2 stating therein that the State Government has already forwarded the petitioner's name to Union Public Service Commission on 23.3.2021.

2. In view of the above, nothing survives in the present Contempt Petition and the same is disposed of having been rendered infructuous.

3. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)  
MEMBER (A)

(SURESH KUMAR MONGA)  
MEMBER (J)

bk